>

Title: Statement regarding quashing the appointment of Central Vigilance Commissioner (CVC) by the Supreme Court.

THE PRIME MINISTER (DR. MANMOHAN SINGH): Madam Speaker, the post of Central Vigilance Commissioner was due to fall vacant on 8th September, 2010 on the completion of term of Shri Pratyush Sinha.

Under the CVC Act, 2003, the appointment of the Central Vigilance Commissioner is required to be made by the President by Warrant under her hand and seal and on the basis of the recommendation of a Committee consisting of the Prime Minister, the Home Minister and the Leader of Opposition in the House of the People.

The meeting of the Committee took place on 3.9.2010. The Leader of Opposition gave a dissenting note. In pursuance of the recommendations made by the Committee, the President appointed Shri P.J. Thomas as the CVC and he was sworn in on 7.9.2010.

After the appointment of Shri Thomas, two public interest litigation petitions were filed in the Supreme Court challenging the appointment of Shri Thomas as the CVC.

Hon'ble Supreme Court declared the recommendation of the Committee as non-est in law and quashed the appointment of Shri P.J. Thomas as the Chief Vigilance Commissioner.

Madam Speaker, the Hon'bles Supreme Court has pronounced its decision. We accept and respect the verdict of the Hon'ble Supreme Court. The Government will take into consideration the guidelines/directions given by the Court while appointing a new CVC.

...(*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): Madam, this is not sufficient...(*Interruptions*) The explanation given by the Prime Minister is not sufficient....(*Interruptions*)

MADAM SPEAKER: Shri Pawan Kumar Bansal.

...(*Interruptions*)

MADAM SPEAKER: Now, 'Zero Hour'. Shri Sharad Yadav.

...(*Interruptions*)

SHRI BASU DEB ACHARIA : A criminal case is pending against the person....(*Interruptions*) How has this happened?...(*Interruptions*)

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) â€¦**

MADAM SPEAKER: Shri Sharad Yadav to speak.

We are now in the 'Zero Hour'.

...(*Interruptions*)

MADAM SPEAKER: Kindly take your seat.

...(*Interruptions*)

अध्यक्ष महोदया : आप बैठ जाइये। आपकी बात हो गई।

â€¦(व्यवधान)

अध्यक्ष महोदया : हां, ठीक है। श्री शरद यादव।

â€¦(व्यवधान)

MADAM SPEAKER: The Leader of the Opposition wants to say something.

...(*Interruptions*)

श्रीमती सुषमा स्वराज (विदिशा): अध्यक्षा जी, सी.वी.सी. के ऊपर प्रैस कांफ्रेंस में जवाब देते हुए प्रधानमंत्री जी ने जम्मू में जो कुछ कहा था, हम सब लोग यह एक्सपैक्ट कर रहे थे कि वही बात वे संसद में भी कहेंगे, लेकिन मैं हैरान हूं, प्रधानमंत्री जी, आपका आज का बयान तो जम्मू के बयान से बिल्कुल भिन्न है। वहां जो बात आपने कही थी, उस पर मैंने रैस्पोंड भी किया था, लेकिन मैं आज एक्सपैक्ट कर रही थी कि आज वही बात आप संसद में कहेंगे। वहां आपने कहा था कि आप अपनी रैस्पोंसिबिलिटी ओन कर रहे हैं, स्वयं अपनी जिम्मेदारी ओन कर रहे हैं। आपने यह भी कहा था कि आपका एक लम्बा कार्यकाल रहा है। इस तरह के कार्यकाल में कुछ गलतियां हो जाती हैं। यह भी एक ऐसी ही गलती है और आपने यह भी कहा था कि हम ऐसी गलतियां भविष्य में नहीं करेंगे। ये दो बातें जब आपकी आई तो मैंने तुरन्त रैस्पोंड किया था कि अगर प्रधानमंत्री स्वीकार कर रहे हैं कि मैं जिम्मेदार हूं तो इसके बाद मामला समाप्त हो जाना चाहिए, लेकिन मुझे बहुत हैरानी है कि आपने उनमें से एक भी बात आज संसद में नहीं कही, जो बात आपने बाहर कही। वह बात आपको संसद में कहनी चाहिए। जो बात आपने सार्वजनिक रूप से कही, वह बात आपको संसद में भी कहनी चाहिए।...(व्यवधान)

THE PRIME MINISTER (DR. MANMOHAN SINGH): Madam Speaker, I have no hesitation in repeating what I said in Jammu. Obviously, there has been an error of judgement and I accept full responsibility for it. â€¦(व्यवधान)

अध्यक्ष महोदया : प्लीज़ बैठ जाइये, बसुदेव आचार्य जी।